

THE TELANGANA PRIVATE AIDED EDUCATIONAL INSTITUTIONS
EMPLOYEES (REGULATION OF PAY) ACT, 2005.

(ACT NO. 37 OF 2005.)

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**THE TELANGANA PRIVATE AIDED EDUCATIONAL
INSTITUTIONS EMPLOYEES (REGULATION OF PAY)
ACT, 2005.¹**

ACT NO. 37 OF 2005.

1. (1) This Act may be called the ²Telangana Private Aided Educational Institutions Employees (Regulation of Pay) Act, 2005. Short title and commencement.

(2) It shall be deemed to have come into force on the 10th January, 1980.

2. In this Act unless the context otherwise requires,- Definitions.

(1) **"Aided post"** means a post in a Private Educational Institution admitted to grant-in-aid.

(2) **"Automatic Advancement Scheme"** means higher scales granted to employees after completion of specified period of service in a post.

(3) **"Career Advancement Scheme"** means higher scale granted to a lecturer working in a college after completion of specified period of service in the post.

(4) **"Government"** means State Government of ²Telangana.

1. The Andhra Pradesh Private Aided Educational Institutions Employees (Regulation of Pay) Act, 2005 received the assent of the Governor on the 27th October, 2005. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

(5) **"Grant-in-aid"** means any sum of money paid as aid out of State Funds to any post in a Private Educational Institution.

(6) **"Private Aided Educational Institution"** means a School or College established and administered or maintained by any body of persons and recognized as Educational Institution by the Government and receiving grant-in-aid.

(7) **"Unaided Service"** means service rendered by an employee of Private Educational Institution in a post prior to date of admission to grant-in-aid.

Counting of Service for fixation of Pay, Automatic Advancement Scheme, Career Advancement Scheme and Pension.

3. Notwithstanding anything contained in any order of the Government or any Judgment of any Court or Tribunal, every employee of a Private Aided Educational Institution, shall, from the date of approval of his appointment in an aided post, be eligible to count the service rendered after such date of approval, for fixation of pay in the said post and Automatic Advancement Scheme, Career Advancement Scheme, Pension made applicable or extended to such employee from time to time.

Abatement of claims.

4. Notwithstanding anything contained in any order of the Government or any judgement of any court or Tribunal, the claims of employees of the Private Aided Educational institutions for counting the service rendered, or as the case may be, the increments drawn, in the post prior to the date of approval of their appointment in a post to grant-in-aid, for the purposes of fixation of pay in the Aided Post, reckoning for Automatic Advancement Scheme, Career Advancement Scheme and Pension shall stand extinguished from the date of commencement of this Act and accordingly,-

(1) The orders issued by the Government directing to take into account the increments earned by an employee of

Private Aided Educational Institution prior to the date of admission of post to grant-in-aid for the purpose of fixation of pay in the aided post shall stand cancelled:

Provided that any amount paid as per the orders now cancelled shall not be recovered.

(2) No suit or other proceedings shall be maintained or continued in any court against the Government or any person or an authority whatsoever by any employee of Private Aided Educational Institution claiming for extending the benefit of unaided service rendered in a post for the purposes of fixation of pay in the Aided Post, reckoning for Automatic Advancement Scheme, Career Advancement Scheme or Pension.

(3) No Court shall enforce any decree or order directing to count the service rendered by any employee of Private Aided Educational Institutions in any post prior to the date of admission to grant-in-aid for the purpose of fixation of pay in the aided post reckoning for Automatic Advancement Scheme, Career Advancement Scheme and Pension.

5. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for the purpose of removing the difficulty.

Power to remove difficulties.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislature of the State.

6. The Andhra Pradesh Private Aided Educational Staff (Regulation of Pay) Act, 2000 is hereby repealed.

Repeal of Act 9 of 2000.

Repeal of
Ordinance 3 of
2005.

7. The Andhra Pradesh Private Aided Educational Institutions Employees (Regulation of Pay) Ordinance, 2005 is hereby repealed.

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